

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.2506/2001

(From the judgement and order dated 27/11/2000 in CWP 14368/98  
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

A.N. SHARMA

Petitioner (s)

VERSUS

UNION OF INDIA & ORS.

Respondent (s)

(With prayer for interim relief)

( With Appln(s). for exemption from filing c/c of the impugned Judgment  
and permission to submit additional document(s) )

( For Final Disposal )

Date : 04/10/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE U.C. BANERJEE  
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s) Mr. Naresh Kaushik, Adv.  
Mr. Narender K. Roy, Adv.  
Ms. Shilpa Chohan, Adv.  
Mrs Lalita Kaushik,Adv.

For Respondent (s) Mr. Atul Nanda, Dy. Adv. Gen. Punjab  
Mr. R.S. Suri, Adv.  
Mr. Rajeev Sharma,Adv.

Mr. V.J. Francis,Adv.

UPON hearing counsel the Court made the following

O R D E R

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Learned counsel for the parties submit that by  
reason of the subsequent events this petition has  
become infructuous. As such, the special leave  
petition is dismissed as having become infructuous.  
The question of law, however, is left open.

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(K.K. Chawla)  
Court Master

(Shelly Sengupta)  
Court Master